

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Part Heard Bench)

Item No.-301

IB-1731/ND/2019

New IA/2380/2024, IA/5534/2020, Contempt Petition/08/2024

IN THE MATTER OF:

Mayoga Investment Ltd.

.....Applicant

Vs.

M/s. MK Overseas Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 15.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sudhir Makkar, Sr. Adv. with Mr. Siddharth Garg,
Ms. Aadhya, Advs. for Standard Capital/FC

For the Respondent :

For the RP : Mr. Sapan Mohan Garg, RP

ORDER

New IA/2380/2024:-

This is an application/report filed under Regulation 13(2)(d) of the IBBI (IRP for CP) Regulations, 2016 for placing on record revised list of creditors and certifying reconstitution of CoC. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional who submitted that one of the creditor namely BoB had earlier assigned its debt to the Venus India Asset Finance Private Limited and now Venus India Asset Finance Private Limited has further

assigned to the VSJ Investments Private Limited and therefore a need has arisen for reconstitution of the CoC. Revised list of creditors and revised reconstitution of CoC is taken on record with just exceptions. The present application i.e. New IA/2380/2024 is **disposed off**.

IA/5534/2020:-

Heard the arguments made by Ld. Sr. Counsel on behalf of the Standard Capital (Objector) to the plan. Ld. Counsel for the Resolution Professional and Resolution Professional in person are present. Ld. Counsel on behalf of the SRA is also present. For completion of the arguments, list this application on **03.06.2024**.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)